

DIVISION BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.56/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE NAINITAL BANK LIMITED V/S RUDRA AUTO TECH ENGINEERING PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amol Vyas with
& Sh. Anuj Kumar, Adv.

: For the Financial Creditor

Sh. Krishna Dev Vyas, Adv.

: For the Corporate Debtor

ORDER

- 1. Ld. Counsels representing the parties are present.**
- 2. It is stated by the Ld. Counsel representing the Corporate Debtor that its reply had been filed in the Registry of this Tribunal as well as the advance copy also supplied to the opposite side. He further states that there is a defect pointed out by the Registry, to which he needs time to remove the same as the documents are to be taken from the Corporate Debtor, who are situated in Uttarakhand.**
- 3. Since the advance copy of the reply was already supplied to the opposite side, and therefore the rejoinder thereof has also been filed by the Financial Creditor, let the matter be adjourned for removal of the defects, if any by the Ld. Counsel representing the Corporate Debtor and for further hearing on 11th March, 2024.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

19th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*